amounts recovered from various companies after January, 1990 is attached. (See below)

(b) Yes, Sir.

(c) M/s, Hoechst India Ltd., M/s-Glaxo Labs., M/s. Burroughs Wellcome, Mjs. Nicholas Labs. M)s. Cadila and M/s. Dolphin Labs, have filed writ petitions in the various Courts against the recovery- In the case of Burroughs Wellcome and Nicholas, the Hon'ble Bombay High Court has directed that the companies be given a hearing and the order for recovery be passed thereafter In the meanwhile those two writ petitions have been allowed to be withdrawn. In the case of Dolphin Labs ihe status of the writ filed by the company is not yet known but in the remaining three cases interim orders which have been passed are being opposed by the Government.

to Questions

(d) Details regaring the amounts payable by the drug companies have already been furnished in reply to Rajya Salbha Uns'orred Question No. 396 answered on 31-12-1991

(e) and (f) Government have the powers to recover interest (a) 15 per cent from the date of default in making the payment. This provision has been brought to the notice of the concerned companies.

Statement

Amount recovered jrom the Companies

SI. Name of the Company Amount recovered after January, 1990 No. (Rs. in lakhs) Parke Davis 25.38 1 2 German Remedies. 50. C9 Nicholas. 10.00 3 4 2.19 Ethnor . . Boots Cc. India Ltd 5 47.92 6 3.52 139.10 TOTAL:

दिल्ली में केन्द्रीय विद्यालयों की संख्या

1337. आ शंकर दयाल सिंह : क्या मानव संसाधन विकास मंत्री यह बताने की कपा करेंगे कि :

(क) दिल्ली में केन्द्रीय विद्यालयों को कुल संख्या कितनी है ग्रौर इस समय उनमें कितने विद्यार्थी शिक्षा प्राप्त कर रहे हैं ;

(ख) क्या यह सच है कि उनमें दाखिले से बहुत से बच्चे वंचित रह गए हैं ; ग्रौर (ग) यदि हां, तो क्या सरकार केन्द्रीय विद्यालयों की संख्या में वृद्धि करने पर विचार कर रही है ?

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री भागोय गोबर्धन) : (क) दिल्ली में इस समय 30 केन्द्रीय विद्यालय हैं ग्रीर इन स्कूलों में 30-4-90 तक लगभग 45,788 छात्र पढते हैं।

(ख) जी, नहीं । श्रेणी I ग्रोर II के मान्न 549 छान्नों का दाखिला ही विकाया है । (ग) दिल्ली में नया केन्द्रीय विद्यालय खोलने का कोई प्रस्ताव नहीं है ।

Written Answers

Training in Pilots for ! Instrument Landing- System

1338. SHRI KRISHNA KUMAR BIRLA; Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Indian Airlines and A'r India pilots have not yet received special training to use category two Instrument Landing System which has been in operation for the last few years and that those Airlines have refused to train the pilots to use the System;

(b) if so, what are the reasons therefor;

(c) to what extent it will affect efficient operation of the airport during the winter when visibility is Poor due to fOig in regulating air traffic; and

(d) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) and (b) Air India and Indian Airlines hav; not refused to train their pilots t_0 use Category-II Instrument Landlip System. They have drawn a plan to train their pilots at Indira Gandhi International Airport. Delhi for Category-II Instrument Landing System operations However, as the Category-II Instrument Landing System is not now operational because of recarpeting of the runway, the training could not be taken up so far.

(c) and (d) it is only during a limited number of days \mathbf{m} the winter period that the visibility conditions deteriorate to such an extent as to require a Category-II Instrument Landing System. On such days, the Operations of airlinec y/ould get affected till such time as fhe visibility conditions improved

Offer of Oil by Iraq

1339. SHRI SHIV PRATAP MISHRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Iraq has offered oil worth Rs. 10, 000 crores in full settlement of due_s accumulated over past several year? by the Government of that country; and

(b) if so, what action has been taken by Indian Government on the offer?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) An offer was made *hy* Iraq to supply oil to India in full settlement of dues ac-cumulated over the past 10 years

(lb) In view of the economic sane tions imposed on haq under the Security Council Resolution 661, it is not possible to import oil from Iraq.

Production at Barauni Oil Refinery

1340. SHRI MURLIDHAR CHAND-RAKANT BHAND ARE- Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Barauni Oil Refinery has been virtually closed since Sep tember 9, 1990 due to oil blockade in Assam;

(b) if so, what iq the extent of loss of production as a result of the said closure; and

(c) what steps have been taken to restore capacity n^rorking of the refinery and what success has been achieved in that direction so far?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MA^T fl. AVIYA (a) and (b) No, Sir. However, due to the lower supply of crude, the total shortfall in crude throughout at Barauni refinery during September tc November, 1990 was 2, 83, 000 tonnes as against the MOU target.